

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 665 of 2019**

**IN THE MATTER OF:**

**Mr. Gaurav Vasudeva**

**...Appellant**

**Versus**

**Mr. Reetesh Kumar Agarwal**

**...Respondent**

**Present:**

**For Appellant :**           **Mr. Deepak Kapoor and Ms. Neha Gola, Advocates**

**For Respondent :**       **Ms. Anju B. Gupta and Ms. Apoorva Gulati,**  
**Advocates for R.P.**

**O R D E R**

**04.07.2019**       The appellant is supposed to furnish the information as sought for by the impugned order dated 31<sup>st</sup> May, 2019 failing which it will be open to the 'Resolution Professional' to bring this fact to the notice of the Adjudicating Authority for taking action u/s 68 of the I&B Code or other provisions of Part-II, Chapter VII of the said Code.

For the reasons aforesaid, we are not inclined to interfere with the impugned order. The appeal is dismissed with the aforesaid observations.

[Justice S.J. Mukhopadhaya]  
Chairperson

[ Justice A.I.S. Cheema ]  
Member (Judicial)

[ Kanthi Narahari ]  
Member (Technical)

/ns/gc